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Title : Need to amend People's Representation Act of 1950 with a view to confer voting right on Non-Resident Indians.

SHRI VARKALA RADHAKRISHNAN (CHIRAYINKIL): Sir, it has been a long-standing demand of the Kerala government and people of Kerala to provide NRI's the right to vote. The legislative Assembly has passed a resolution in this regard. The NRI's are citizens of India and their names may be included in the Voters list in place where they normally resided before going abroad. By giving voting rights to the NRI's we will be fulfilling our constitutional obligation to the citizens of India. Therefore, Government of India has been requested to include the names of NRI's in voter's list and to allow them to cast their votes if they are present in India at the time of elections, by making appropriate amendments in the People Representation Act of 1950 and thereby fulfilling the aspiration of millions of Indian Citizens abroad.